The Unique Identification Authority of India (UIDAI) has set up two committees called Data Standards and Verification Committee and the Biometric Committee. The first Committee is looking into the issues such as demographic details which will be collected at the time of enrolment and be the process of verification so as to ensure correctness of the data of residents. The second Committee is looking into the issue of the type and specifications of the biometric details of the resident which will need to be collected at the time of enrolment so as to ensure uniqueness. The Recommendations of these committees will form the basis of enrolling the residents into the UID System. Technology will thus undergird the UIDAI system and will try to ensure that there will be no duplicates in the system.

(c) The first UID Numbers are expected to be issued in the next twelve to eighteen months starting from August, 2009. Hence the first set of UID numbers will be issued between August, 2010 and February, 2011. The Issue of UID numbers will be a continuous process.

# WRITTEN ANSWERS TO UNSTARRED QUESTIONS

#### Agreement for purchase of atomic energy

2307. SHRI P. RAJEEVE: Will the PRIME MINISTER be pleased to state:

- (a) whether Government has entered into any agreement with any country for the purchase of atomic reactors;
  - (b) if so, the details thereof;
- (c) whether Government has given order for atomic reactor from any company from any country; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN): (a) No, Sir. However, an agreement with erstwhile Soviet Union was signed way back in 1988 followed by a supplement agreement with Russian Federation in 1998 for setting up two Light Water Reactors at Kudankulam, Tamil Nadu based on technical co-operation. These reactors are in advanced stage of completion.

- (b) Does not arise.
- (c) No, Sir.
- (d) Does not arise.

#### Identification of Nuclear Power sites

2308. SHRI VIJAY JAWAHARLAL DARDA: SHRIMATI SYEDA ANWARA TAIMUR:

Will the PRIME MINISTER be pleased to state:

(a) whether Nuclear Power sites have been identified in the States of Gujarat and Rajasthan with 1400 MW, Tamil Nadu with 2000 MW and Maharashtra with 3300 MW capacity;

- (b) if so, whether Nuclear Power Corporation has adequate infrastructure and financial resources for setting up these Nuclear Power Plants; and
- (c) if not, whether other Public Sector Undertakings or private enterprises would be forming joint venture to undertake these gigantic projects?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN): (a) Yes, Sir. The sanction for projects of  $2\times700$  MWe each in the existing sites at Kakrapar in Gujarat and at Rawatbhata in Rajasthan has been accorded. Two additional units of 1000 MWe each have been approved at the existing Kudankulam site in Tamil Nadu. A new site in Jaitapur in Maharashtra has been identified for setting up of nuclear power station. Sites have also been approved 'in principle' for setting up future nuclear power projects in Andhra Pradesh, Gujarat, Tamil Nadu, and West Bengal.

(b) and (c) While, Nuclear Power Corporation of India Ltd. (NPCIL), has adequate resources, Joint Ventures of NPCIL with other PSUs are being considered for enhancement of resources. NPCIL has entered into a Joint Venture with a private industry for making large size steel forgings required for nuclear power plants.

## Assurance regarding Atomic Non-proliferation treaty

2309. SHRI RAJ MOHINDER SINGH MAJITHA: SHRI SHIVANAND TIWARI:

Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that USA has sought an assurance from India regarding atomic non-proliferation;
  - (b) if so, when did USA and India approach each other on this issue during last one year;
- (c) whether it is also a fact that not a single American has accepted the said agreement on nuclear trade so far; and
  - (d) if so, the facts thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN): (a) to (d) In April 2009 the US Government had sought from Government of India assurances that items transferred to India as part of civil nuclear cooperation would be subject to certain conditions. The Government of India and US Government are in contact on the issue of civil nuclear cooperation between the two countries pursuant to the "Agreement for Cooperation between the Government of India and the Government of the United States of America Concerning Peaceful Uses of Nuclear Energy."

### Strengthening of AERB

2310. SHRI GIREESH KUMAR SANGHI: SHRI SANTOSH BAGRODIA:

Will the PRIME MINISTER be pleased to state:

<sup>†</sup>Original notice of the question was received in Hindi.